

DIVISION BENCH

ITEM NO.123

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.74/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MALAXMINARAYAN BUILDCON (OPC) PVT LTD & ANR V/S ROC, KANPUR.
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Adv. *: For the Petitioner*
Sh. Krishna Dev Vyas, Adv. *: For the RoC*
Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- Ld. Counsel representing the ROC states that the revised report on behalf of the ROC is required to be filed in order to bring on record certain corrected facts with respect to the striking off of the name of the company.
- Let the same be filed within a period of two weeks by serving an advance copy to the other side.
- The report on behalf of the Income Tax Department has already been filed.
- The matter is adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*